

*[Translation]***Power Projects in the Country**

5692. SHRI RAMDAS ATHAWALE: Will the Minister of POWER be pleased to state:

(a) the names of the countries/foreign agencies running power projects in the country with their own financial resources, without seeking any assistance from the Government of India; and

(b) the terms and conditions fixed by the Government to implement and run these projects?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) and (b) There are no power generation projects in the country being run by any foreign country/agency. However, some power generation projects have been/are being developed by foreign companies.

**Recognition to Degrees**

5693. SHRI PUNNULAL MOHALE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Graduation (Law) courses are being conducted by various colleges under the various Universities in the country particularly in Madhya Pradesh;

(b) if so, whether Bar Council of India and various Bar Associations which accord recognition to these Degrees have stopped according recognition to these Degrees;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government have taken any measures to provide relief to the affected students;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) to (f) Information is being collected and will be laid on the Table of the House.

**B.Ed Admission in Meerut University**

5694. SHRI JOGENDRA KAWADE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Meerut University had enclosed a separate caste certificate form with B.Ed. admission form which was requested to be submitted by the Scheduled Caste and Scheduled Tribe students inspite of their having SC/ST caste certificate;

(b) if so, whether the approval of the Ministry or University Grants Commission had been obtained for attaching a separate caste certificate with the form;

(c) if not, the basis on which the concerned authorities of Meerut University imposed this condition; and

(d) whether the Government propose to issue fresh advertisement in order to enable those SC and ST students to fill up form who could not apply in time on account of the new stipulation laid down by the University?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

*[English]***Registration of Companies**

5695. SHRI MANIKRAO HODLYA GAVIT:  
SHRI D.S. AHIRE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the criteria adopted for the registration of the new company by the Registrar of Companies;

(b) the details of companies registered by the Registrar of Companies during the last three years, year-wise and State-wise;

(c) the details of applications pending with the Registrar of Companies for registration, State-wise;

(d) whether any steps have been taken by the Government for early disposal of these pending applications; and